

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2370/2016

[Arising out of impugned final judgment and order dated 13-10-2015 in FA No.194/1998 passed by the High Court of Judicature at Allahabad]

MAHENDRA PRASAD

PETITIONER(S)

VERSUS

JAG PATTI DEVI

RESPONDENT(S)

Date : 20-03-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

[Ms. Rohini Narayanan, *Amicus Curaie (pro bono)*]

For Petitioner(s) :

Mr. Varun Singh, Adv.
Mr. Nitin Saluja, AOR
Ms. Bhumi Sharma, Adv.
Ms. Parijat Singh, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Ms. Rohini Narayanan, learned *amicus curaie (pro bono)*, has filed the status report. We fully appreciate the assistance rendered by her thus far.
2. To enable the learned counsel for the petitioner and learned *amicus curiae* to assist us on the communication

dated 13th March, 2026 (page No.27 of the status report),
the matter stands adjourned.

3. List on 06.04.2026.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)